Government of Jammu and Kashmir Home Department

Civil Secretariat, J&K.

Notification

Srinagar, the 10th of January, 2025.

S.O. __14 __. In exercise of the powers conferred under clause (i) and (iii) of sub-section (3) and sub-section (9) of section 193 of the Bharatiya Nagarik Suraksha Sanhita, 2023 read with S.O No. 2506 (E) dated 28.06.2024 of the Ministry of Home Affairs, Government of India, the Government of Jammu and Kashmir hereby declares that the Police Report under clause (i) and (iii) of sub-section (3) and sub-section (9) of section 193 of the above said Sanhita, shall be submitted by the Police, before the concerned Court, in the Form (Final Form / Report) as annexed herewith. The information of progress of the investigation, shall be communicated to the complainant / informant / the victim, by the Officer(s) / the In-charge(s) of Police Station(s) concerned, by way of notice / telephone call / e-mail / through any other electronic mode.

By order of Government of Jammu and Kashmir.

Sd/-

(Chandraker Bharti) IAS

Principal Secretary to the Government

No. HOME-OWP/22/2024-10 (CC-7383321)

Dated:10.01.2025

Copy to the:

- 1. Learned Advocate General, J&K.
- 2. All Financial Commissioners (Additional Chief Secretaries)
- 3. Director General of Police, J&K.
- 4. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
- 5. Commissioner/Secretary to Government, General Administration Department.
- 6. Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
- 7. Director, Archives, Archeology and Museums, J&K.
- 8. Director, Information & Public Relations, J&K.
- 9. Private Secretary to Chief Secretary.
- 10. Private Secretary to Principal Secretary to Government, Home Department.
- 11. I/C Website, Home Department.

Copy also to the:

Joint Secretary (JKL), Ministry of Home Affairs, Government of India.

(Monish Kumar)JKAS

Under Secretary to the Government

Annexure FINAL FORM/REPORT (Under Section 193 BNSS)

IN THE CO	OURT OF		·			
1. Dist: 2. Final Re 4. (1) *Act (ii) Act: (iii) Act: (iv) "Other 5. Type o Sheet for w 6. *If F.I cognizable 7. *If supp	"P.S * port/Charge-S :(1) *(1) * Acts and Sec f final Report vant of evident R. unoccurre / Civil nature	year FII Sheet No: * Section Section Section tions: t: Charge-Sh ce: d: False/Mis	R No:3. Date	d/Unoccurred/Net/Mistake of		
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		10 1000	property Register	whom/where recovered or	p	
1	2	3	4	5	6	
				9000 S		
100.00						
0.00 801	Father's /Husbands Name					
1000 1000 1000 100 100 100 100 100 100 1	Date/Year of Birth:					
200						
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1000 80						
~ /						
5040 0000	Date of arrest:					
	1. Dist: 2. Final Re 4. (1) *Act (ii) Act: (iii) Act: (iv) "Other 5. Type of Sheet for with the second of t	1. Dist:	1. Dist:	2. Final Report/Charge-Sheet No:	1. Dist:	

1001/20

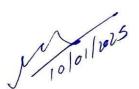
(xiii) "Date of release on bail
(xiv) Date on which forwarded to Court:
(xv) "Under Acts & Sections:
(xvi) "Name(s) and Address(es) of sureties:
(xvii) Previous convictions with case references:
(xviii)Status of the accused:
Forwarded/bailed by Police/Under Police custody/Bailed by Court/in Judicial Custody/Absconding/Proclaimed Offender:
11. Particulars of accused persons-Not charge sheeted (suspected): (separate sheet for each suspect)
Sl. No
(i) Name: Whether verified
(ii) Father's/Husband's Name:
(iii) Date/Year of Birth:
(iv) Sex:(v) Nationality:
(vi) Passport No
Place of Issue
(vii). Religion:whether SC/ST
(ix) Occupation:
(x) Address:
Whether verified
(xi). *Provisional Criminal No:
(xii). Suspicion approved: Yes/No
(xiii) Status of the accused
Bailed by Police / Bailed by Court/in judicial custody /
Absconding/proclaimed offender/ not arrested
(xiv) Under Acts and Sections:
(xv). Any special remarks including reasons for not charge
sheeting:
1/2/25

10/01/2025

12. Particulars of witnesses to be examined:

Sl. No.	Name	Father's/Husband's Name	Date/year of birth	Occupation	Address	Type of evidence
						to be tendered
1	2	3	4	5	6	7
,						

13.If F.R is false, indicate action taken or proposed to be taken u/s 182/21
I.P.C or 217/248 B.N.S:
14.Result of Laboratory Analysis:



1.	Brief facts of the case (Add Separate sheet, if necessary)						
			•••••				
2	D-CN-4'1						
	Refer Notice served	Yes/No	Date				
3.	Dispatched on						
Forward	led by Station House officer	Sionature	of Investigation				
Officer/officer in-charge		officer submitting the					
							Final rep
Name		Name					
Rank	No	Rank	No				

10/01/223